

**Central Administrative Tribunal
Chennai Bench**

MA/310/00105/2018 (in)(&) OA/310/00219/2018

Dated Tuesday the 20th day of February Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

1. R.Ilavazagan
2. C.Thandavan
3. N.Kandapalanivelu
4. P.Mohandoss
5. S.Elumalai
6. K.Ulaganathan
7. N.Thangarasu
8. P.Narayanan
9. R.Ramu
- 10.R.Balavelan .. Applicants

By Advocate M/s.P.Rajendran

Vs.

1. The Union Territory of Puducherry, rep by the Joint Secretary to Government, Home Department, Government of Puducherry, Chief Secretariat, Puducherry-1.
2. The Divisional Fire Officer, Fire Service Department, Puducherry. .. Respondents

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. MA for joining the applicants together and filing a single application is allowed.

2. The applicants have filed this OA seeking the following relief:-

“To direct the respondents to treat the applicants on par with the similarly placed 8 Leading Fireman, namely, S.Jeyakannan, S.Veerappan, D.Ravichandran, P.Varadarasu, A.Patchaiappan, S.Kothandam, S.Sankararaman and R.Devarasu in the matter of fixation of pay and fix the pay of the applicants in the Pay Band of Rs.9300-34800 + GP 4200 as done in the case of the said similarly placed 8 Leading Fireman and grant all consequential benefits to the applicants including payment of arrears.”

3. It is submitted that the applicants are working as Leading Fireman in the Union Territory of Puducherry. They were initially appointed in the year 1984 and had completed 24 years of regular service in 2008. 8 similarly placed persons were granted 2nd ACP on completion of 24 years, but the applicants were denied the same, it is alleged. Therefore, they submitted Annexure A11 representation dated 08.6.2017 to the respondents to treat them on par with similarly placed 8 Leading Fireman, namely, S.Jeyakannan, S.Veerappan, D.Ravichandran, P.Varadarasu, A.Patchaiappan, S.Kothandam, S.Sankararaman and R.Devarasu and fix their pay in the Pay Band of Rs.9300-34800 + GP 4200 as was done in their case. The said representation is pending for consideration.

4. Learned counsel for the applicants submits that the applicants would be

satisfied if the respondents are directed to dispose of the representation dated 08.6.2017 within a time limit to be stipulated by this Tribunal.

5. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider Annexure A11 representation of the applicants dated 08.6.2017 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

6. OA is disposed of with the above direction at the admission stage.

(R.Ramanujam)
Member(A)
20.02.2018

SKSI